

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.415/07

Wednesday, this the 19 th day of September, 2007

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

C. Ramamurthy,
Khalasi Helper (Electrical)/Southern Railway/Karur,
residing at Railway Quarters No.3,
Balambalpuram, Vangal Road, **KARUR**. Applicant

(By Advocate Shri TC Govindaswamy)

vs.

1. Union of India, represented by the
General Manager, Southern Railway,
Headquarters Office, Park Town P.O.,
CHENNAI-3.
2. The Senior Divisional Personnel officer,
Southern Railway, Palghat Division,
PALGHAT.
3. The Senior Divisional Electrical Engineer,
Southern Railway, Palghat Division,
PALGHAT.
4. The Assistant Divisional Electrical Engineer(G),
Southern Railway, Palghat Division,
PALGHAT.
5. Shri N.Sreekumar,
Additional Private Secretary to the
Hon'ble Minister of State for Railways (V),
256, Railway Bhavan, **NEW DELHI-110001.**
6. The Junior Engineer (Electrical),
Southern Railway, **KARUR.** Respondent s

(By Advocate Shri.Sunil Jose)

The application having been heard on 19.9.2007
the Tribunal on the same day delivered the following:

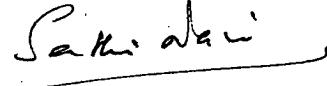
O R D E R

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

When the matter came up before the Bench, learned counsel for the respondents submitted that, by order dated 17.9.07 the impugned transfer order issued against the applicant has been cancelled by the Sr.DPO, Palghat. Respondents' counsel also showed a letter received from the respondents stating that, the delay in filing the reply statement is not deliberate which is because, promotion of the applicant was being considered and also his retention at the same place. Since the impugned order has been cancelled, the O.A. has become infructuous. The O.A. is dismissed as infructuous.

Dated the 19 th September, 2007.


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

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